

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF GREVEK INVESTMENT AND FINANCE PRIVATE LIMITED	
Relevant Particulars	
1. Name of corporate debtor	GREVEK INVESTMENT AND FINANCE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	6th January, 1993
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1993PTC070326
5. Address of the registered office and principal office (if any) of corporate debtor	13, 3rd Floor Khetan Bhavan 198, J Tata Road Churchgate Mumbai, Maharashtra, India, 400020
6. Insolvency commencement date in respect of corporate debtor	7th April, 2026
7. Estimated date of closure of insolvency resolution process	4th October, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra Dattatray Aphale IBBI/IPA-002/IP-N01002/2020-2021/13258
9. Address and e-mail of the interim resolution professional, as registered with the Board	C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhadi, Near TMC, Thane, Maharashtra, 400601 rajaphale.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	cimp.grekekinvestment@gmail.com C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhadi, Near TMC, Thane, Maharashtra, 400601
11. Last date for submission of claims	21st April, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads or email us at cimp.grekekinvestment@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Grevek Investment and Finance Private Limited on 7th April, 2026.

The creditors of Grevek Investment and Finance Private Limited, are hereby called upon to submit their claims with proof on or before 21st April, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof by post or by electronic means.

Submission of false or misleading proofs of claims shall be treated as an offence.

Name and Signature of Interim Resolution Professional: Rajendra Dattatray Aphale
IBBI/IPA-002/IP-N01002/2020-2021/13258
Date and Place : 9th April, 2026, Mumbai



Bank of India BOI
C.B.D.Belapur Branch - Bank of India Building, Ground Floor, Plot No.11, Sector 11, CBD Belapur, Navi Mumbai - 400614. Tel: 27564154 / 27570573. E-mail: cdbbelapur.navi@mumbai.bankofindia.bank.in

POSSESSION NOTICE
APPENDIX-IV(See rule-8(1)) (For Immovable property)

Whereas, The undersigned being the authorised officer of the Bank of India, CBD Belapur Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29.10.2025 calling upon the borrower M/s Aishwarya Speciality Chemicals Private Ltd to repay the amount mentioned in the notice being Rs. 22,29,88,280.56/- (Rupees Twenty Two Crores Twenty Nine Lakh Eighty Eight Thousand Two Hundred Eighty and Fifty Six paise) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 6th day of April of the year 2026.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, CBD Belapur Branch for an amount Rs.22,29,88,280.56/- (Rupees Twenty Two Crores Twenty Nine Lakh Eighty Eight Thousand Two Hundred Eighty and Fifty Six paise) and interest thereon. And as on 03.04.2026 Rs.23,63,11,146.60 (Rupees Twenty Three Crores Sixty Three Lakh Eleven Thousand One Hundred Forty Six and Sixty paise only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the property of Ground + 1 Upper Floor, Residential Bungalow situated at Plot No.3, Vimal Smruti, Chanakya Nagar, Opp. Dakshin Mukhi Hanuman Mandir, off. ITI Ambad Link Road, Nashik-422007 owned by Mr. Krishnarao M. Nere. Bounded by: On the North by 6 Mtr approach Road, On the South by Bungalow, On the East Bungalow, On the West by 12 Mtr approach Road.

Date : 06.04.2026
Place : Nashik
Authorized Officer, Bank of India, CBD Belapur Branch

कोल्हापूर महानगरपालिका
- शहर पाणी पुरवठा विभाग
जाहीर ई निविदा (mahatenders.gov.in) सुतद्वाद

टेंडर नोटीस क्र.	कामाचा अनुक्रमांक	प्रसिध्द दिनांक	दैनिकाचे नाव	मुदतवाढ क्र.
१३६/२०२५-२६	१ व ३	१३/०३/२०२६	दै. सकाळ	२ री

वरील कामांना योग्य तो प्रतिसाद न मिळाल्याने दिनांक दि. ०९/०४/२०२६ ते १३/०४/२०२६ अखेर मुदतवाढ देण्यात येत आहे.

१. यापूर्वी निविदातील अटी व शर्ती त्याच राहतील.
२. यापूर्वी निविदा भरलेल्या ठेकेदारांनी पुन्हा निविदा भरणेची आवश्यकता नाही.

सही / -
जल अभियंता
कोल्हापूर महानगरपालिका

कार्यालय नगरपालिका विभाग, देवास (म.प्र.)
देवास सिटी ट्रांसपोर्ट सर्विसेज लिमिटेड, देवास (म.प्र.)
क्रमांक/DCTSL/2/2026 देवास, दिनांक: 07/04/2026

॥ निविदा सूचना ॥

निम्नलिखित कार्य हेतु केंद्रीयकृत प्रणाली मंजूर ठेकेदारां से ऑनलाईन निविदाएं आमंत्रित की जाती है। निविदा का विस्तृत विवरण <https://mptenders.gov.in> पर देखा जा सकता है।

क्र.	टेंडर क्र. जारी दिनांक	कार्य का नाम	कार्य की समाप्ति एवं लागत	निविदा प्रक्र का मूल्या EMD	निविदा की अंतिम तिथि
1.	2026 DCTSL 498172_1 07/04/2026	CONSTRUCTION OF E-BUS DEPOT UNDER P.M. E-BUS SEWA SCHEME AT	10 Month 113086018/-	30,000/- 565430/-	28/04/2026 06:00 PM

नोट :- निविदा से संबंधित किसी भी प्रकार के संशोधन का प्रकाशन ऑनलाईन ई-टेंडर की <https://mptenders.gov.in> वेबसाइट पर ही किया जाएगा, पृथक से समाचार पत्र में प्रकाशन नहीं किया जाएगा।

मुख्य कार्यपालन अधिकारी
देवास सिटी ट्रांसपोर्ट सर्विसेज लिमिटेड, देवास (म.प्र.)

UJJAIN SMART CITY LIMITED
उज्जैन स्मार्ट सिटी लिमिटेड

Mela Office, Kothi Road, Ujjain (M.P.) 456001 Ph. 0734-2525856

NOTICE INVITING TENDER
USCL/425 Tender ID: 2026_UAD_498606_1 Date 08/04/2026

Ujjain Smart City Limited invites online bids from eligible bidders- **Supply, Installation, Testing & Commissioning (SITC) of 110-Inch Professional Grade Display panel at Ujjain Smart City Limited- 2nd Call**. Interested bidders may purchase and submit their proposals online at www.mptenders.gov.in.

Earnest Money Deposit	Rs. 40,000/-
Cost of Tender Document	Rs. 5,000/-
Probable Amount of Contract (PAC)	Rs. 20,00,000/-
Purchase of Tender Start Date	08/04/2026
Pre-Bid Meeting and Site Visit	16/04/2026
Last date for submission of Technical and Financial Bid (Online)	29/04/2026 up to 17:00 hrs

For more details, please visit <https://www.mptenders.gov.in>. Any Corrigendum or amendments shall be published on this website only.
For, Ujjain Smart City Limited

KESAR TERMINALS & INFRASTRUCTURE LIMITED
CIN: L45203MH2008PLC178061

Registered office: Oriental House, 7 Jamsheji Tala Road, Churchgate, Mumbai-400 020
Email: headoffice@kesarinfra.com; Ph: (+91-22) 22042396 / 22851737
Website: www.kesarinfra.com

NOTICE TO SHAREHOLDERS FOR FRESH LODGEMENT / RE-LODGE MENT FOR TRANSFER REQUESTS OF PHYSICAL SHARES (2ND REMINDER)

In view of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/375/2026 dated 30th January, 2026, Notice to Shareholders is hereby given that, for ease of Doing Investment an another Special Window for Transfer and dematerialization of physical Securities has been opened for fresh lodgement of shares sold/purchased & executed before 1st April, 2019 and also for re-lodgement of Transfer requests of Physical shares originally lodged prior to 1st April, 2019 and which were rejected/returned/not attended to due to deficiency in the documents/process/otherwise.

The aforesaid Special window was opened from 5th February, 2026 and will remain open till 4th February, 2027 and all such transfers shall be processed and would be mandatorily credited to the transferee(s) in demat mode only and shall be under lock in period of 1(One) year from the date of registration by the RTA / Company and shall not be transferred/pledged during the said lock-in period.

Since the transferred shares will be issued only in demat mode once all the documents are found in order by the Company / RTA, the transferee(s) must have a demat account and submit the following documents viz: (a) Original share certificates (b) Transfer Deed executed prior to April 01, 2019 (c) Proof of purchase (d) KYC Documents (e) Latest client Master List (CML) not older than 2 months duly attested by DP & (f) Undertaking cum Indemnity as per prescribed format while lodging the documents for transfer with the Company/RTA.

Eligible shareholder(s) may contact the Company or its Registrar and share Transfer Agent (RTA) viz. Ms. MUFG Intime India Private Limited (Formerly Known as Link Intime Pvt. Ltd.) at email id mt.helpdesk@mpms.mufg.com or their office address at C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai-400083. Tel: +912249186000 or the Company at headoffice@kesarinfra.com for further assistance.

For Kesar Terminals & Infrastructure Limited
Sd/-
Archana Munganti
Company Secretary

SBI State Bank of India
HOME LOAN CENTRE, BHAYANDER : Unit No.101,102,103 B, 1st Floor, I.T. Landmark Building, 150 Ft. Road, Near Hotel Shree Nidhi, Opp. Maxus Mall, Bhayander West, Thane-401101

POSSESSION NOTICE (For immovable property) [See Rule 8 (1)]

Whereas, The undersigned being the Authorized officer of the State Bank of India Home Loan Centre, Bhayander Unit No. 101, 102, 103 B, 1st Floor, I.T. Landmark Building, 150 Ft. Road, Near Hotel Shree Nidhi, Opp. Maxus Mall, Bhayander West, Thane-401101, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 03.01.2026 calling upon the borrower/guarantor Mr. Ramanand Prajapati & Mrs. Prabhadevi Prajapati A/C No.-37842027748 to repay the amount mentioned in the notice being Rs. 19,47,628.05/- (Rupees Nineteen Lakhs Forty Seven Thousand Six Hundred & Twenty Eight and Paise Five Only) as on 03.01.2026 with further interest, cost, charges etc within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical/ Symbolic Possession of property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this 4th day of April of the year 2026.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs. 19,47,628.05/- (Rupees Nineteen Lakhs Forty Seven Thousand Six Hundred & Twenty Eight and Paise Five Only) as on 03.01.2026 and interest, cost and other incidental charges thereon.

The Borrower/guarantor attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property:
Flat No.001, Ground Floor, Building No.22, Jay Vijay Nagar CHSL, Building No.22-24, Opp. Silver Park, Village Bhayander, Mira Road East, Thane-401107.

Date : 04.04.2026
Place : Mira Road
Authorized Officer
State Bank of India

PUBLIC NOTICE

NOTICE is hereby given to the members of the public at large that we, the undersigned, are investigating the title of Mr. Vivek Dayal, in respect of the said Premises more particularly described in the Schedule hereinafter.

All persons having and/or claiming any right, title, interest, claim, demand in or upon or in respect of the said Premises and/or to any part thereof and/or other rights thereto, whether by way of sale, exchange, lease, tenancy, lien, pendens, lien, mortgage, charge, maintenance, leave and license, gift, inheritance, share, possession, easement, trust, bequest, agreement, assignment in insolvency, attachment, enforcement and/or through any other means of whatsoever nature or otherwise howsoever are hereby requested to intimate the undersigned in writing at the address mentioned below of any such said claims accompanied with all necessary and supporting documents within 7 (Seven) days from the date of publication hereof, failing which it shall be presumed that there are no such said claims and/or that such the said claims, if any, have for all intents and purposes been waived and/or abandoned.

SCHEDULE OF THE SAID PREMISES

(i) 98 fully paid-up shares of face value Rs. 50 each bearing distinctive Nos. 2187 to 2284 (both inclusive) comprised in Share Certificate No. S/028 dated November 01, 1963 ('Shares') issued by New Gulistan Co-operative Housing Society Limited ('Society'); and (ii) all beneficial right, title and interest into and upon Flat No. 31 admeasuring 1246.25 square feet carpet area or thereabouts on the 3rd floor ('Flat') of the building known as New Gulistan ('said Building') situated at 13, Carmichael Road, Mumbai-400 026 in the Registration Sub-District and District of Mumbai City and Mumbai Suburban bearing Cadastral Survey No. 4A/73 Malabar and Cumballa Hill Division (the said Shares and the said Flat hereinafter collectively referred to as the 'said Premises').

Date 09.04.2026
Place : Mumbai
Sd/-
Vashi and Vashi (Advocates & Solicitors)
3, Wadia Building, Floor 1, 17/19, Dalal Street, Fort, Mumbai 400001
disputes@vashi.in

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREVEK INVESTMENT AND FINANCE PRIVATE LIMITED

Relevant Particulars

1. Name of corporate debtor	GREVEK INVESTMENT AND FINANCE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	6th January, 1993
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1993PT0070326
5. Address of the registered office and principal office (if any) of corporate debtor	13, 3rd Floor Khetan Bhawan, 198, J Tala Road, Churchgate Mumbai, Maharashtra, India, 400020
6. Insolvency commencement date in respect of corporate debtor	7th April, 2026
7. Estimated date of closure of insolvency resolution process	4th October, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra Dattatraya Aphale IBB/IPA-002/IP-N1002/2020-2021/13258
9. Address and e-mail of the interim resolution professional, as registered with the Board	C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhad, Near TMC, Thane, Maharashtra, 400601. rajaphale.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	corp.grevekinvestment@gmail.com C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhad, Near TMC, Thane, Maharashtra, 400601.
11. Last date for submission of claims	21st April, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads or email us at corp.grevekinvestment@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Grevek Investment and Finance Private Limited on 7th April, 2026.

The creditors of Grevek Investment and Finance Private Limited, are hereby called upon to submit their claims with proof on or before 21st April, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Rajendra Dattatraya Aphale IBB/IPA-002/IP-N1002/2020-2021/13258
Date and Place : 9th April, 2026, Mumbai

FORM No. 14
[See Regulation 33(2)]
By Regd./A.D. Dasti falling which by Publication

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 3)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/38/2025
30-03-2026

EARCL Versus PSL LTD

To,
(CD 3) Punj International Private Limited D-6 PSL Towers, 615 Makwana Road, Marol, Andheri Mumbai - 110034
(CD 4) PUNJ Investment Private Limited D-7 PSL Towers, 615 Makwana Road, Marol, Andheri Mumbai - 110034
(CD 5) PSL Corrosion Control Services Limited D-8 P.O.Box No. 25, Kachigam, Daman (U.T.) - 396210.

(CD 6) Broken Hills International private Limited D-9 8/2, Monthieth Lane, Egmore, Chennai - 600008

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL, DELHI (DRT 3) in TA/14/02/2022 an amount of Rs. 5932402426.16 (Rupees fifty nine Thirty Two Crores Forty Two Lakhs Two Thousand Four Hundred Twenty Six and Paise Sixteen Only) along with pendente lite and future interest @ 11% Simple Interest Yearly w.e.f. 05/07/2018 till realization and costs of Rs. 150000 (Rupees One lakh Fifty Thousand Only) has become due against you (Jointly and severally/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 30/04/2026 at 10.30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate of recovery process and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 30/03/2026

Sd/- Recovery Officer,
DEBTS RECOVERY TRIBUNAL DELHI (DRT 3)

You are directed that the payment made, if any, by the Certificate Debtor(s) is credited to the consolidated account of all debts due in this case by the Certificate Debtor(s) and the Recovery Officer kept posted with the payment submitted regularly.

The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars wherefrom the recovery of the debt is to be made.

PUBLIC NOTICE

NOTICE is hereby given to the Public that we are investigating the title of Mangal Sangeet Co-operative Housing Society Ltd., bearing Registration No. MUM/MHAD/B/HSG/TC-12887/09-10 and having its registered office at Mangal Sangeet, 62, Gulmohar Road No. 1, J.V.P.D., Vile Parle West, Mumbai - 400049, who is the owner of the property more particularly set out in the schedule hereunder written.

Any person or persons claiming any right, title, share, claim or interest in, to, or upon the said Property or any part thereof by way of sale, exchange, mortgage, gift, trust, maintenance, inheritance, bequest, possession, lease, let, sub-lease, assignment, tenancy, license, charge, lien, easement, right of prescription or pre-emption or under any Agreement or Deed or Disposition or under any lis-pendens, injunction, attachment, decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration or otherwise howsoever are hereby required to notify the same in writing alongwith supporting documentary evidence to the undersigned at the following address within 14 days of publication of this notice failing which such purported claim, right, title or interest shall be deemed to have been waived or abandoned to all intents and purpose and not binding in any manner whatsoever to the owners.

SCHEDULE ABOVE REFERRED TO

All that piece and parcel of land bearing Plot No.62 admeasuring 659.60 sq. meters together with building standing thereon consisting of still plus five upper floors, being part of estate and lay out of MHADA and C.T.S. No.484A/1 of Revenue village Vile Parle, Taluka Andheri and originally bearing Survey No.287 of Juhu and Survey No.287 of Vile Parle and situate on North of Iria Nallah and within K-West Ward of Municipal Corporation for Greater Mumbai and within the registration District and Sub-District of Mumbai Suburban

On or towards the North by : Plot No. 58
On or towards the South by : Plot No. 62
On or towards the East by : Vacant Space
On or towards the West by : Partly by 30' passage and Dhruv Building

Dated this 9th April, 2026.

For K.V. Aiyar & Associates
Sd/-
Advocates & Solicitors
101, Eva, Plot 10, V. P. Road, Andheri (West), Mumbai 400 058

IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. II
(MINISTRY OF FINANCE)

3rd Floor, Telephone Bhavan, Strand Road, Colaba, Mumbai - 400 005.

ORIGINAL APPLICATION NO.317 OF 2021
STATE BANK OF INDIA. Applicant
V/s
AARUNI HARISHCHANDRA PATIL AND ANR. Defendants
SUMMONS Exh.-13

Whereas O.A. No. 317 OF 2021 was listed before Hon'ble Presiding Officer on 13.04.2022

WHEREAS this Hon'ble Tribunal is pleased to issue summons on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debt of Rs.2,66,14,535/- (Rupees Two Crore Sixty Six Lakhs Fourteen Thousand Five Hundred Thirty Five Only) Application alongwith documents etc. annexed

WHEREAS the service of summons could not be affected in ordinary manner and whereas the application for substituted service has been allowed by this Hon'ble Tribunal

In accordance with sub section (4) of section 19 of the act, you the Defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3-A of the original application.

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3-A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under Serial Number 3-A of the original application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 29/07/2026 at 11:00 A.M failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 26th day of March, 2026

Sd/-
Registrar
DRT-II, Mumbai

To,
1. Aaruni Harishchandra Patil, Plot No.96, Arudh Niwas, Lane-3, Hindu Colony, Dadar East, Mumbai 400 014.
2. M/s. Metaface India Pvt. Ltd., Plot No.96, Arudh Niwas, Lane-3, Hindu Colony, Dadar East, Mumbai 400 014.

PUBLIC NOTICE

Notice is hereby given to the public at large that we are investigating and verifying the right, title and interest of Palit Consultancy LLP having its Registered Office at 32, Mehr Naz Building, 91, Cuffe Parade, Mumbai-400 005, in respect of the immovable property more particularly described in the Schedule hereunder written.

All persons/entities including inter alia any individual, Hindu Undivided Family, a Company, Bank/s and/or Financial Institution/s, Non-banking Financial Institution/s, Trust, a Firm, Association of Persons, or body of individuals whether incorporated or not, Lender/s, Creditor/s and/or authority having any claims, objection, right, title, benefit, interest, share and/or demand of any nature whatsoever in respect of the property or any part thereof by way of sale, transfer, exchange, bequest, equitable easement, pledge, lease, sub.lease, assignment, allotment, lien, lis pendens, muniment, covenant, release, relinquishment, inheritance, succession, gift, maintenance, tenancy, sub-tenancy, leave and license, care-taker basis, occupation, possession, family arrangement / settlement, decree or order of any court of law, contract/s, agreement/s, mortgage, charge, security and/or any liability and/or any arrangement and/or any commitment or otherwise howsoever are hereby required to make the same known in writing, along with documentary proof thereof, to the undersigned within 14 (fourteen) days from the date hereof, failing which, our client shall proceed with acquiring the property as if such right, title, benefit, interest, claim, share and/or demand in the property shall be deemed to have been waived, released, relinquished and/or abandoned and it shall be deemed that no such right, title, benefit, interest, claim, share and/or demand exists in respect of the said property.

SCHEDULE OF PROPERTY

Five fully paid-up shares of Rs.50/- each, bearing distinctive nos. 26 to 30, both inclusive, represented by Share Certificate No.73, dated 24th July, 2006 and Flat No.32 (admeasuring about 1435 sq. ft. built up area) on the 3rd Floor of the building known as 'Mehr Naz' situate at 91 Cuffe Parade, Mumbai-400 005 and covered Car Parking No.22 on the Ground Floor and covered Car Parking No.55 on the upper level in the compound of the said building 'Mehr Naz' bearing C.S. No. 616 of Colaba Division

Divyakant Mehta & Associates
Sd/-
Advocate; High Court
Room No.210 and 211, 2nd floor,
Gokul Mohur Building CHS. Ltd.,
174, Princess Street, Mumbai-400002

Dated 9th April, 2026

AXIS FINANCE LIMITED
(CIN: U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025

APPENDIX IV [See Rule 8(1)]
POSSESSION NOTICE (For immovable property)
[As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorized Officer of the Axis Finance Limited (AFL), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 19th January 2026 calling upon the Borrower(s) / Guarantor(s) / Mortgagee(s) (1) Mukesh Paparam Parihar 2) Manjudevi Paparam Parihar 3) Paparam K Pariaar who have mortgaged the property being more particularly described hereunder to repay the amount mentioned in the notice being Rs.38,65,700/- (Rupees Thirty Eight Lakhs Sixty Five Thousand and Seven Hundred only) due as on 16th January 2026 with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s) / Guarantor(s) / Mortgagee(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 08th April 2026.

The Borrower(s) / Guarantor(s) / Mortgagee(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of Rs. 38,65,700/- (Rupees Thirty Eight Lakhs Sixty Four Thousand Nine Hundred and Seventeen only) due as on 08th April 2026 and further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgagee(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property details -
All that consisting of Flat No. 28 B, admeasuring 53.53 Sq.mtrs. i.e. 576 Sq.ft. (Carpet area), on the Third Floor, Terrace admeasuring 10.59 Sq.mtrs. i.e. 114 Sq.ft., in the building known as "Sai Shiv Park" in "Sai Shiv Park B Co-operative Housing Society Ltd.", constructed on land admeasuring 3525 Sq.mtrs. out of Survey No. 312, Hissa No. 4 and 5, corresponding City Survey No. 6808/ Part, situated at Pimpri Waghere, Tal.Haveli, Dist.Pune, which is within the local limits of Pimpri Chinchwad Municipal Corporation and within the jurisdiction of the office of the SubRegistrar, Taluka Haveli, District Pune (Hereinafter referred to as SAID FLAT).

Date: 08th April 2026
Place: Pune
For Axis Finance Ltd
Authorized Officer

SLUM REHABILITATION AUTHORITY, BRIHANMUMBAI

No. SRA/BED/OI/W/3(1)/Notification/New Horizon Developers/ Date:-06 APRIL 2026
Dahisar/RN/2026/14753

NOTIFICATION

Whereas the Slum Rehabilitation Authority has formed Slum Rehabilitation Scheme under the provision of section 33(3) of Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 and published in gazette on 9th April 1998.

Whereas, in view of the provision of Section 3 (1) of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 the Chief Executive Officer, Slum Rehabilitation Authority is empowered to declare any area as "Slum Rehabilitation Area".

Therefore, in view of the said provision of section 3 (1) of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971. I, undersigned is hereby declare the area shown in schedule as "Slum Rehabilitation Area". Now the said area is open to submit scheme of slum rehabilitation as per regulation 33(10) of Development Control & Promotion Regulation, 2034 of Greater Mumbai.

Schedule

Sr. No	CTS No.	Area declared as "Slum Rehabilitation Area" (Sq. mtr.)	Consolidated Boundaries			
			East	West	North	South
2031A/1	6244.66	4541.80	Nalla, 2261,2262, 2301A/1(a)	CTS.No. 2299,2300	2301F	CTS.No. 2260, 2301B.

Slum Rehabilitation Authority, Brihanmumbai (Sd/-)
Administrative Building, Prof. Anant Kanekar Marg, Bandra (E), Mumbai - 400051. Slum Rehabilitation Authority, Brihanmumbai
(Dr. Mahendra Kalyankar)
Chief Executive Officer,
Slum Rehabilitation Authority, Brihanmumbai

Administrative Building, Prof. Anant Kanekar Marg, Bandra (East), Mumbai - 400 051.
Tel: 022-2656 5800/69125800 Fax: 022-22-2659 0457 Email: info@sra.gov.in

MUMBAI SLUM IMPROVEMENT BOARD

MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

Tel. no. - 022-66405484, E-mail - eeictyslum@gmail.com
Ref. no. EE/City/MSIB / e-tender / 05 / 2026-27

e-TENDER NOTICE No. 05

Executive Engineer (City) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 539, 4th Floor, Griha Nirman Bhavan, Bandra (East), Mumbai 400 051 Phone Number (022) 66405484 is inviting Open / Regular e-Tender for the 10 number of works in the form of B-1 (Percentage Rate) from the Registered contractors in the corresponding appropriate class of contractor or any Govt. / Semi Govt. organization, via online e-tendering system. The detailed tender notice and Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in>. Bidding documents can be loaded on the website. The tender Document sale start on dated 13.03.2026, 01.05 pm to Document sale end date 20.04.2026, 15.00 pm. Corrigendum / Amendments if any could be published only on the <https://mahatenders.gov.in> website. The Competent Authority reserves the right to reject any or all the tenders without assigning any reason there of Conditional offers will not be accepted.

Sd/-
Executive Engineer (East),
MSIB Board, Mumbai

MHADA - Leading Housing Authority in the Nation
CPRO/A/274 www.mhadaofficial.com

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESATE JURISDICTION
PETITION NO. 1855 OF 2025

Petition for Letters of Administration with Photo copy of will annexed to the property and credits of Late Meherbanoo Ardeshir Dastyar alias Meherbanoo Yazdani alias Meherbanoo A. Dastgir alias Meherbanoo Ardeshir Dastyar/Irani alias Meherbanoo, Female, Married, Indian Parsi, Inhabitant of Mumbai, retired, residing at the time of her death at Petit Widow Chawl, Thakurdwar, Mumbai - 400002. ...Deceased

Ardeshir Dastyar
Adult Parsi, USA Inhabitant, of Florida, Overseas Citizen of India residing at 2145 SE Heathwood Cir, Port St. Lucie, FL 34952 United States of America being the grandson of the deceased

To, ...Petitioner
Eruch Ardeshir
Residing at A-17, Victory Block CHSL, 31B, Hill Road, Bandra (West), Mumbai - 400 050.

The Executor of the will of the deceased abovementioned. Whereas Meherbanoo Ardeshir Dastyar alias Meherbanoo Yazdani alias Meherbanoo A. Dastgir alias Meherbanoo Ardeshir Dastyar/Irani alias Meherbanoo died at Mumbai on or about the 13th day of July, 2014 having made her last Will and Testament of which she appointed you as one of the Executor; TAKE NOTICE THAT you are hereby required to appear before the Hon'ble Shri Justice Milind N. Jadhav in Court Room No. 34 Main Building, High Court, Bombay, or before the Hon'ble Judge hearing the said matter on the 17th day of April, 2026 at 11:00'clock in the forenoon and state whether you accept or refuse the executorship of the said Will, and TAKE FURTHER NOTICE that in default of appearance, you will be debarred from ever thereafter applying for Probate of said Will and this Court may proceed to grant Probate of said Will of Deceased to the Petitioner abovementioned.

WITNESS MR. SHREE CHANDRASHEKHAR, Chief Justice at Bombay aforesaid.

This 30th day of March, 2026 For Prothonotary and Senior Master
Se

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय



॥ नमो भक्त प्रणश्यति ॥

विक्रमी साखर उत्पादनाचा गोड संदेश

भारत हा कृषिप्रधान देश आहे आणि गेल्या काही वर्षांपासून भारतातील अन्नधान्य उत्पादन विक्रमी पद्धतीने वाढते आहे. एकेकाळी भारत अनेक गोष्टींसाठी जगावर अवलंबून असायचा, अन्नधान्यापासून ते साखरेपर्यंतसुद्धा भारताला इतर देशातून आयात करावी लागत होती. आज मात्र ती परिस्थिती राहिलेली नाही केवळ जागतिक व्यापार संबंध टिकवण्यासाठी काही देशांकडून काही गोष्टी आयात कराव्या लागतात आणि काही गोष्टी निर्यातही कराव्या लागतात. परंतु आज भारताच्या या कृषिप्रधान देशाने अनेक श्रेती उत्पादनांमध्ये खरोखर आत्मनिर्भरता प्राप्त केलेली आहे. आज देशाकडे पुरेसा अन्नधान्य साठा आहे, स्वतःचा अन्नधान्य साठा आरक्षित ठेवून देशातील जवळपास ८० कोटी लोकांना दर महिन्याला दहा किलो मोफत अन्नधान्य देण्याची भारताची क्षमता आहे. म्हणजे आरक्षित धान्यसाठा बाजूला ठेवून जर इतक्या मोठ्या प्रमाणावर मोफत अन्नधान्य देण्याची क्षमता भारताकडे असेल तर भारत हा अन्नधान्याच्या बाबतीत निश्चितच आत्मनिर्भर झालाय असे म्हणता येईल. एवढेच नव्हे तर आजच्या या युद्धजन्य परिस्थितीमध्ये सुद्धा अनेक वस्तूंची टंचाई निर्माण होण्याची शक्यता आहे. तरीसुद्धा भारताने आपली अन्नधान्य उत्पादनक्षमता मजबूत ठेवल्याने भारताला कोणत्याही मोठ्या संकटाला तोंड द्यावे लागले नाही. ही अन्नधान्य निर्यात क्षमता इतर देशांकडून अनेक वस्तू मिळवण्यासाठी सुद्धा उपयोगी पडलेली आहे. विशेषतः आखाती देशांना आवश्यक असलेला अन्नधान्य साठा देऊन त्यांच्याकडून तेल खरेदी करण्याचा प्रकार भारताने नेहमीच अवलंबलेला आहे. आता या अन्नधान्य साठ्यामध्ये साखरेसारख्या उत्पादनाचे देखील मोठी छलांग मारलेली आहे किंवा एका विक्रमाकडे भारतीय साखर उत्पादन आगेकूच करते आहे. यावर्षी संपूर्ण देशामध्ये जवळपास २७१.२० लाख टन साखरेची निर्मिती झालेली आहे. २०२४-२५ या आर्थिक वर्षामध्ये २४८.६५ लाख टन साखरेची निर्मिती झाली होती, म्हणजेच थंदा देशामध्ये जवळपास ३३ टक्क्यांनी साखरेची अतिरिक्त निर्मिती झालेली आहे आणि त्यात महाराष्ट्राचा वाटा सर्वाधिक आहे. राष्ट्रीय सहकारी साखर कारखाना महासंघाने या उत्पादनाची माहिती देताना भारतातील हे साखर उत्पादन गेल्या वर्षाच्या तुलनेत जवळपास ३३ टक्क्यांनी वाढले असल्याचे म्हटले आहे. यात महाराष्ट्र पहिला क्रमांकावर आला आहे. राज्यात १८.९५ तर उत्तर प्रदेशमध्ये ४७.४३ महाराष्ट्राचा साखर उत्पादनातला हा पहिला क्रमांक निश्चितच श्रेती उद्योगाला दिलासा देणारा आणि महाराष्ट्राच्या साखर उत्पादनातला गोडवा सगळ्या देशाला समृद्ध करणारा ठरू शकतो.

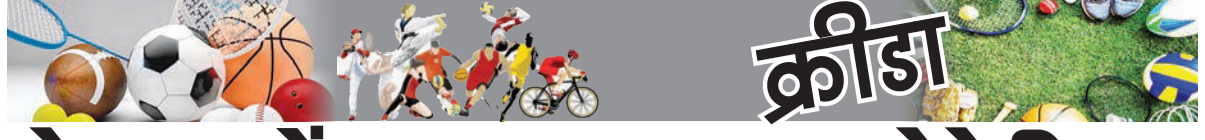
महाराष्ट्राचा प्रथम क्रमांक

साखर उत्पादनातला हा राष्ट्रीय पातळीवरचा उच्चांक महाराष्ट्राने अधिक चांगल्या पद्धतीने साजरा केला पाहिजे. देशाची साखरेची गरज पूर्ण करण्याची क्षमता महाराष्ट्राकडे आहे हे यातून नकळतपणे अधोरेखित होते महाराष्ट्रात असलेले सर्वाधिक साखर कारखाने आणि महाराष्ट्रातल्या शेततुन उत्पादित होणारा चांगला दर्जाचा ऊस हा अधिकाधिक साखर निर्मिती करणारा आहे. हेही यातून सिद्ध होते. साखर उद्योगाला महाराष्ट्र सरकारने नेहमीच वेगवेगळ्या पद्धतीने मदत केलेली आहे. अनेक

साखर कारखान्यांना आर्थिक कोंडीतून बाहेर काढलेले आहे आणि विशेष म्हणजे ऊस उत्पादक शेतकऱ्याला त्याच्या अपेक्षेप्रमाणे भाव देण्याबाबत सरकारने विचारपूर्वक निर्णय घेतलेले आहेत. भविष्य काळातही साखर उत्पादनाचा हाच विक्रमी आलेख चालू राहील अशी अपेक्षा ठेवायला हरकत नाही. मात्र एकीकडे हा विक्रम निर्माण करत असताना साखर कारखान्यांनी आणि महाराष्ट्र सरकारने देखील या विक्रमी साखर उत्पादनातून साखर उद्योगाला मिळणारा नफा लक्षात घेता तो शेतकऱ्यांच्याही वाट्याला त्याच प्रमाणामध्ये पोहोचवता आला पाहिजे. साखर उत्पादनातला हा नफा ऊस उत्पादकांना जादा ऊस दरवाढ देऊन व्यक्त करता येऊ शकतो. जे शेतकरी परिश्रमपूर्वक सातत्याने ऊस उत्पादन करीत आहेत त्यांना आणि विशेष म्हणजे हा ऊस तोडण्याकरता जे ऊसतोडणी कामगार अक्षरशः बारा-बारा तास राबत असतात त्या सगळ्या ऊस तोडणी कामगारांनादेखील या विक्रमी साखर उत्पादनाची योग्य ती भेट देता आली पाहिजे. आज भारतात ऊस तोडणी कामगार मोठ्या संख्येने आहेत.

ऊसतोडणी कामगारांचे हित

महाराष्ट्रात ऊसतोडणी कामगार पुरेशा प्रमाणात उपलब्ध होत नाहीत आणि महाराष्ट्रातल्या अनेक शेतकऱ्यांना- साखर कारखान्यांना हे ऊसतोडणी कामगार अन्य राज्यांमधून मागवावे लागतात. विशेषतः उत्तरप्रदेश, बिहार, मध्यप्रदेश इथून मोठ्या प्रमाणावर ऊसतोडणी कामगार महाराष्ट्रात येतात. शिवाय महाराष्ट्राचे ऊसतोडणी कामगार आहेत त्या त्या जिल्ह्यांमध्ये परंपरेने हा व्यवसाय करीत आलेले आहेत परंतु त्यांच्या वाट्याला येणारा रोजगार हा पुरेसा ठरत नाही. त्या ऊसतोडणी कामगारांच्या जीवनामध्ये परिवर्तन घडवून आणण्याची किमया साखर उद्योग करू शकतो. किंबहुना ऊसतोडणी कामगारांना दत्तक घेऊन त्यांच्या परिवाराची साक्षरता वाढवणे आणि त्यांच्या आरोग्याची काळजी घेणे यासारखे उपक्रम साखर उद्योगांना शेतकऱ्यांच्या मदतीने राबवता येऊ शकतात. वाढणारे साखर उत्पादन हे ऊस तोडणी कामगारांच्या जीवनात परिवर्तन करणारे ठरले पाहिजे तरच या साखर उत्पादनाचा महाराष्ट्रासारख्या सुधारणावादी राज्याने अधिक विधायक आणि सकारात्मक विचार केलेला आहे. हे देशालाही सांगता येऊ शकेल. त्याच्या बरोबरीने येणारा एक महत्त्वाचा मुद्दा म्हणजे ज्या वेळेला अशा प्रकारचे विक्रमी धान्य उत्पादन होते त्यावेळेला अन्नधान्याचे दर हे स्थिर राहतात. त्यात अत्यल्प स्वरूपाची दरवाढ होते. साखरेचे हे महाराष्ट्रातील विक्रमी उत्पादन लक्षात घेतले तर साखरेचे दर हे नियंत्रित ठेवण्याचाही केंद्र आणि राज्य सरकारने विचार केला पाहिजे. जगातल्या अन्य देशांना साखर निर्यात करत असताना भारतातील साखरेची गरज पूर्णपणे भागवली जाते. मात्र ती भागवत असताना साखरेचे दर वाढणार नाहीत. उलट ते कमी कसे होतील याचा देखील विचार या निमित्ताने करता येऊ शकतो. नफा आणि योग्य पद्धतीने साखरेची विक्री करून संतुलन साधता येऊ शकते. आज महाराष्ट्राने साखर उत्पादनातून निर्माण केलेला हा विक्रम गोड संदेश देणारा आहे आणि त्याचा योग्य अर्थ महाराष्ट्राने समजून घेतला पाहिजे. हीच विक्रमी वाटचाल भविष्यकाळातही चालू राहील याचा देखील विचार केला पाहिजे.



शेवटच्या चेंडूवर गुजरातचा १ धावेने विजय

दिल्लीच्या राहुल, मिलरची वादळी खेळी वाया

नवी दिल्ली

दिल्लीच्या अरुण जेटली स्टेडियमवर आज शेवटच्या चेंडूपर्यंत आलेल्या आयपीएलच्या १४ व्या सामन्यात गुजरात टायटन्सने दिल्ली कॅपिटल्सला १ धावेने नमवले. गुजरातचा हा स्पर्धीतील पहिला विजय आहे. गुजरात टायटन्सने ४ बाद २१० धावा केल्या होत्या. या प्रत्युत्तरात के. एल. राहुलने १२ धावा आणि मिलरने ४२ धावांची वादळी खेळी करूनही दिल्ली कॅपिटल्सला ८ बाद २०९ धावांपर्यंत मजल मारता आल्याने पहिला पराभव पत्करावा लागला.

राणा (५) आणि समीर रिव्हावी (०) झटपट बाद झाले. मात्र राहुल दुसऱ्या बाजूने फटकेबाजी करून संघाचा डाव पुढे नेत होता. त्यात डेव्हिड मिलरला दुखापत झाल्यामुळे तो मैदानाच्या बाहेर गेला. मग रशीद खानच्या गोलंदाजीवर अक्षर फक्त २ धावा करून झेलबाद झाला. ट्रिस्टन स्टव्स ७ धावांवर धावचित झाला. लगेच मोहम्मद सिराजने राहुलला मोघ्याच्या क्षणी बाद केले. राहुलने ५२ चेंडूंत १२ धावा केल्या. विप्रज निममला साथ देण्यासाठी मिलर पुन्हा मैदानावर उतरला. विजयासाठी १२ चेंडूंत ३६ धावांची गरज असताना सिराजच्या १९ व्या पटकांच्या पहिल्या चेंडूवर मिलरने खणखणीत पटक

टोकला. त्याने दुसऱ्या चेंडूवर चौकार, तिसऱ्या चेंडूवर पुन्हा पटकार, चौथ्या चेंडूवर १ धाव काढली. यानंतर विप्रजने पाचव्या चेंडूवर चौकार आणि सहाव्या चेंडूवर एक धाव घेतली. या जोडीसमोर विजयासाठी शेवटच्या ६ चेंडूवर १३ धावांची आवश्यकता होती. प्रसिद्ध धावा करून झेलबाद झाला. ट्रिस्टन स्टव्स ७ धावांवर धावचित झाला. लगेच मोहम्मद सिराजने राहुलला मोघ्याच्या क्षणी बाद केले. राहुलने ५२ चेंडूंत १२ धावा केल्या. विप्रज निममला साथ देण्यासाठी मिलर पुन्हा मैदानावर उतरला. विजयासाठी १२ चेंडूंत ३६ धावांची गरज असताना सिराजच्या १९ व्या पटकांच्या पहिल्या चेंडूवर मिलरने खणखणीत पटक

राज्य कॅरम स्पर्धेसाठी मुंबईचे नेतृत्व प्रशांत आणि ऐशाकडे

नवी मुंबई

नवी मुंबई स्पोर्ट्स असोसिएशनच्या वतीने आणि महाराष्ट्र कॅरम असोसिएशन व ठाणे डिस्ट्रिक्ट कॅरम असोसिएशनच्या मान्यतेने १३ ते १६ एप्रिलदरम्यान वाशीमध्ये संपन्न होणाऱ्या ६० व्या वरिष्ठ राज्य अजिंक्यपद स्पर्धेसाठी मुंबईचा संघ जाहीर करण्यात आला. मुंबईचा माजी विश्वविजेता प्रशांत मोरे आणि मुंबईची आंतरराष्ट्रीय कॅरमपटू ऐशा महम्मद साजिद मुंबईच्या संघाचे नेतृत्व करणार आहेत. मुंबईच्या पुरुष संघात प्रशांत मोरे, सिद्धांत वाडवलकर, विकास धारिया, नीरज कांबळे, निलांश चिपळूणकर व गिरीश तांबे यांची निवड करण्यात आली. तर महिला संघात ऐशा साजिद खानसहित मिताली पाठक, सोनाली कुमारी, अंबिका हरिथ, अंजली सिरिपुरम, व सिमरन शिंदेची निवड करण्यात आली आहे.

कोलकाता आज विजयाचे खाते उघडणार

कोलकाता

कोलकाताच्या ईडन गार्डनवर उद्या होणाऱ्या आयपीएलच्या १५ व्या सामन्यात कोलकाता नाईट रायडर्स आणि लखनौ सुपर जायंट्स आमनेसामने येणार आहेत. आयपीएलच्या गुणतालिकेत १ गुणासह आठव्या स्थानावर असलेला कोलकाताचा संघ विजयाचे खाते उघडण्यासाठी मैदानावर उतरणार आहे. मात्र कोलकाताला फार्मात असलेल्या लखनौच्या मोहम्मद शमीचा सर्वाधिक धोका असणार आहे. आतापर्यंत दोन सामने खेळविलेले लखनौचा संघ सुद्धा गुणतालिकेत २ गुणांसह सहाव्या स्थानावर विराजमान होणार आहे. हा संघ आता या

स्पर्धेतील दुसरा विजय मिळवण्यासाठी सज्ज झाला आहे. गेला सामना पावसामुळे रद्द झाल्याने कोलकाताला नशिबाने एक गुण मिळाला. पहिल्या तीन सामन्यांमध्ये कोलकाताच्या फलंदाज आणि गोलंदाजांनी चांगली कामगिरी केलेली नाही. मात्र कोलकाता लखनौविरुद्ध प्रभावी कामगिरी करून विजय मिळवण्याचा प्रयत्न करेल. लखनौचा मोहम्मद शमी कोलकाताविरुद्ध सर्वात मोठा धोका ठरू शकतो. कोलकाताने आतापर्यंत अजिंक्य रहाणे आणि फिन लन या सलामीच्या जोडीला संधी दिली आहे. परंतु त्यांना अपेक्षित यश मिळालेले नाही. संघ लनसोबत टिम सायफर्टला संधी देऊ शकतो.

अजय कडू टागोर नगर श्रीचा मानकरी

मुंबई

ताडवेव जिमच्या अजय कडूने टागोर नगर मित्रमंडळाच्या व्यायाम शाळा विभागाने आयोजित केलेल्या शरीरसौष्ठव स्पर्धेचे आयोजन केले होते. विक्रोळी (पूर्व) येथील साईबाबा मंदिराशेजारील मैदानात झालेल्या या स्पर्धेत

स्पर्धेनंतर या राज्यस्तरीय शरीरसौष्ठव स्पर्धेचे आयोजन केले होते. विक्रोळी (पूर्व) येथील साईबाबा मंदिराशेजारील मैदानात झालेल्या या स्पर्धेत

दुसरा, अविनाश राजपूतने तिसरा क्रमांक पटकाविला. मेडीयम ग्रुप (१६५ ते १७० से.मी.) मध्ये संजीवनी जिमचा मुकुंद मांजेकर अव्वल, प्रेरणा जिमचा निहाल भुवड दुसरा, प्रेरणा जिमचा अविनाश गोरीवले तिसरा ठरला. टॉल ग्रुप (१७० ते १७५ से.मी.) मध्ये हनुमान सेवा मंडळाच्या शादूल हरियाने पहिला, रॅडोल्फ डिसोजाने दुसरा, अमित निकम तिसरा क्रमांकावर राहिला. सुपर टॉल ग्रुप (१७५ से. मी. पेक्षा अधिक) मध्ये ताडवेव जिमच्या अजय कडूने अव्वल, शेट्येज जिमच्या प्रशांत कांबळेने दुसरा, हनुमान सेवा मंडळाच्या कार्तिक शेलटकरने तिसरे स्थान पटकाविले.

भारतीय महिला हॉकी संघ जाहीर

नवी दिल्ली

हॉकी इंडियाने आज अर्जेंटिना दौऱ्यासाठी २४ सदस्यीय भारतीय महिला हॉकी संघाची घोषणा केली. १३ ते १७ एप्रिल या कालावधीत ब्युनोस आयर्स येथे य सामन्याची मालिका खेळवली जाईल. सलिमा टेटेच्या नेतृत्वाखालील या संघात अनुभवी गोलकिपर सविता मुनिया आणि फॉरवर्ड दीपिकाचे पुनरागमन झाले.

भारतीय महिला संघ गोलकिपर: सविता, बिचू देवी खरिबाम, डिफेंडर: निक्की प्रधान, इशिता चौधरी, सुशीला चानू पुखरामबम, मनीषा चौहान, लालथांलुंगी, ज्योती, उदिता, मिडफिल्डर: वैष्णवी विठ्ठल फाळके, साक्षी राणा, सुनेलिता टोप्पो, सलिमा टेटे, नेहा, दीपिका सोरेंग, ऋतुजा दादामो पिसाळ, इशिता.

क्र.	विक्रेत/अर्जेंटिना	फॉर्म ए जाहीर घोषणा (इन्व्हेस्टमेंट/अर्जेंटिना)	फॉर्म ए जाहीर घोषणा (इन्व्हेस्टमेंट/अर्जेंटिना)
१	कॅप्टिव्ह क्रिकेटचे सार	ग्रेव्हेक इन्व्हेस्टमेंट अँड फायनान्स प्रायव्हेट लिमिटेड	ग्रेव्हेक इन्व्हेस्टमेंट अँड फायनान्स प्रायव्हेट लिमिटेड
२	कॅप्टिव्ह क्रिकेटची सध्याचा तारीख	०६ जानेवारी १९९३	०६ जानेवारी १९९३
३	न्या प्राधिकरणाअंतर्गत कॅप्टिव्ह क्रिकेटची सध्याचा/जोडणीकरण झाले आहे	आरओसी मुंबई	आरओसी मुंबई
४	कॅप्टिव्ह क्रिकेटचे कॅप्टिव्ह ओव्हर/क्र.	U65990M/H1993PTC70326	U65990M/H1993PTC70326
५	कॅप्टिव्ह क्रिकेटचे नोंदणीकृत कार्यालय व प्रगत करारनामा (काही असल्या) पत्ता	१३, ३१ मजला खोतान नगर १९८, ये टाटा रोड चॅप्टर मुंबई, महाराष्ट्र, भारत, ४०००२०	१३, ३१ मजला खोतान नगर १९८, ये टाटा रोड चॅप्टर मुंबई, महाराष्ट्र, भारत, ४०००२०
६	कॅप्टिव्ह क्रिकेटचे संपर्क विभागाचे सुरु होण्याची तारीख	०७ एप्रिल २०२६	०७ एप्रिल २०२६
७	विक्रेत/अर्जेंटिना निराकरण प्रक्रिया बंद होण्याची अंतिम तारीख	०२ ऑक्टोबर २०२६	०२ ऑक्टोबर २०२६
८	अंतिम ठराव व्यावसायिक मूल्य करार विभागाचे व्यावसायिकने नाव आणि नोंदणी क्रमांक	राजेंद्र वतावर अक्कळ	राजेंद्र वतावर अक्कळ
९	बोर्डमध्ये नोंदणीकृत अंतिम ठराव व्यावसायिकने पत्ता आणि ई-मेल	सी २०३, सोरोर वॉन टॉवर, अग्नेया रोड, पाचपखडी, टाँगमी जवळ, ठाणे, महाराष्ट्र, ४००००१	सी २०३, सोरोर वॉन टॉवर, अग्नेया रोड, पाचपखडी, टाँगमी जवळ, ठाणे, महाराष्ट्र, ४००००१
१०	अंतिम ठराव व्यावसायिकने पत्ता आणि फॉरवर्ड दीपिकाचे पुनरागमन झाले	सी २०३, सोरोर वॉन टॉवर, अग्नेया रोड, पाचपखडी, टाँगमी जवळ, ठाणे, महाराष्ट्र, ४००००१	सी २०३, सोरोर वॉन टॉवर, अग्नेया रोड, पाचपखडी, टाँगमी जवळ, ठाणे, महाराष्ट्र, ४००००१
११	बाधा बंद करणाऱ्या अंतिम तारीख	२१ एप्रिल २०२६	२१ एप्रिल २०२६
१२	काल २१ व्या उपाकरणा (१३) च्या खंड (ब) अंतर्गत, जर असेल तर, अंतिम ठराव व्यावसायिकने निमित्त केलेले पर्यायचे नाव	लागू नाही	लागू नाही
१३	नॉनरिजल कॉन्ट्रॉलचे अधिकृत प्रतिनिधी मूल्य करार करणाऱ्या ओव्हरच्या फोन्स/विभागाचे व्यावसायिकने नाव (अधिकृत प्रतिनिधी तैम नाव)	लागू नाही	लागू नाही
१४	(अ) संबंधित फॉर्म आणि (ब) अधिकृत प्रतिनिधीचे संपर्क विभागाचे	https://bbi.gov.in/home/downloads किंवा आमच्या cnp.grekeinvestment@gmail.com वर ईमेल	https://bbi.gov.in/home/downloads किंवा आमच्या cnp.grekeinvestment@gmail.com वर ईमेल

विरारमध्ये १२ एप्रिलला जांगलेश्वर क्रिकेट स्पर्धा

विरार

विरार पूर्वच्या मनवेल पाडा, महापालिका मैदानावर रविवारी १२ एप्रिलला सकाळी ७.३० वाजल्यापासून जांगलेश्वर क्रिकेट चषक स्पर्धा होणार आहे. गुडामगधील उमाठ, डागवाडी, जांगलेश्वर क्रिकेट संघाच्या वतीने या स्पर्धेचे आयोजन करण्यात आले आहे. या स्पर्धेत क्रिकेटप्रेमींनी मोठ्या संख्येने उपस्थित राहावे, अशी विनंती जांगलेश्वर क्रिकेट संघाने केली आहे. सचिन गावणंग, सगर गावणंग, महेंद्र गावणंग ही स्पर्धा आयोजन करण्यासाठी विशेष प्रयत्न करत आहेत.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मो.वा. ९४२२२२०६९९

आयुष्य पण एक अनोखी पुस्तकासारखे आहे. पुढच्या पानावर काय लिहिले आहे हे कोणालाच माहीत नाही.

पंचांग

गुरुवार ९ एप्रिल २०२६
शक १९४८ पराभयनामसंवत्सर

* चैत्र कृष्ण सप्तमी
नक्षत्र - मूळ
जन्मराशी :-
००-०१ ते २४-०० धनु

जलसंधारण दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पांडे** यांनी हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस कारिता दोंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णु नगर, दिवा, नवी मुंबई - ४००७०८ येथे छापून घेतले व नवाकाल बिल्डिंग, १३ नवाकाल पथ, खाडिलकर रोड, गिरगांव, मुंबई - ४००००४ येथे प्रसिद्ध केले.

संपादक : **रोहित रमाकान्त पांडे** • कार्यकारी संपादक: **समीर करंबे** (*पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग : ८६५२२०९४४०, जाहिरात विभाग : ८९०८९६४३३, ८९०८९६४३२९, छोटेया जाहिराती: ८४२२८९७४४५, वितरण विभाग : ९५९४९३६४४९ ई-मेल: contact@navakal.in

'नवाकाल ऑफिस व नवाकाल प्रेस'चे प्रकाशन दैनिक 'नवाकाल' आर.एन.आय.क्र.९८९४/५७

स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १९४४

Printed and Published by **Jaysree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girauga, Mumbai - 400 004.

Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

सातूची लस्सी

★ **साहित्य** : दही - १ कप, सातू - २ चमचे, पीनट बटर - १ १/२ टीस्पून (एचिचक), किसलेला गूळ - २ चमचे, वेलची पावडर - १/२ टीस्पून, थंड पाणी - १ कप.

★ **कृती** : सातू लस्सी बनवण्यासाठी प्रथम मिक्समध्ये दही घाला. नंतर सातू घाला. यानंतर किसलेला गूळ घाला. चव आणि सुगंधासाठी वेलची पावडर घाला. तसेच पीनट बटर आणि थंड पाणी मिक्स करावे. मिक्स ग्राइंडने सर्वकाही चांगले मिसळा. लक्षात ठेवा की, तुम्हाला ते दोन ते तीन वेळा ढवळावे लागेल. जेणेकरून सर्व घटक चांगले मिसळतील. नंतर चमच्याने किंवा चाकूच्या मदतीने काचेच्या भोवती थोडे पीनट बटर लावा. असे केल्याने ते खूप छान दिसेल. यानंतर त्यात सातूपासून तयार केलेली लस्सी आणि दही घाला. सजवण्यासाठी वरती तुमच्या आवडीचे ड्रायफ्रुट्स टाका. तुमची सातू लस्सी तयार होईल.